NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 388/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: M/s. Reliance Infratel Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER CSP 387/230-232/NCLT/MB/MAH/2017 CSP 388/230-232/NCLT/MB/MAH/2017

In these CSPs, for having many creditors come forward saying that notice has not been received by them, the creditors complaining can file their objections within ten days hereof and reply if any within ten days thereof.

List this matter for hearing on 27.7.2017.

Sd/-V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)